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15.12.2023  
d.p.

**In The High Court At Calcutta  
Constitutional Writ Jurisdiction  
Appellate Side**

**W.P.A. 25281 of 2023**

**Partha Das  
-versus  
The State of West Bengal & Ors.**

**Mr. Ranjan Kali,  
Mr. Mitul Chakraborty,  
Ms. Mili Saha,  
Ms. Payel Nath.  
...For the Petitioner.**

**Mr. Ankit Sureka,  
Mr. Asis Dutta.  
...For the Bank.**

**Mr. P.K. Roy,  
Mr. P.S. Pal  
...For the Respondent  
Nos. 2, 3 and 4.**

The petitioner is aggrieved by the order passed by the Deputy Registrar, Co-operative Societies on 14<sup>th</sup> July, 2023. A detailed order appears to have been passed.

From the submissions made on behalf of both the parties, it appears that there are several disputed questions of facts which ought not to be entertained or adjudicated by the writ Court.

According to the provisions of the West Bengal Co-operative Societies Act, 2006 there is a provision for review and revision under Section 148 of the Act before the State Government.

In view of the above, the writ petition is disposed of by giving liberty to the petitioner to avail the remedy under Section 148 of the said Act.

The writ petition stands disposed of.

Urgent certified photocopy of this order, if applied for, be supplied to the parties expeditiously on compliance of usual legal formalities.

**( Amrita Sinha, J.)**